

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1338/2024

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

KAMAL MALHOTRA (DEAD) THROUGH LRS.

Respondent(s)

IA No. 58600/2024 - EXEMPTION FROM FILING O.T.  
IA No. 58597/2024 - INTERVENTION/IMPLEADMENT)

Date : 04-10-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PANKAJ MITHAL  
[IN CHAMBER]

For Appellant(s) Mr. Rajat Singh, AOR  
Mr. Divyanshu Sahay, Adv.  
Mr. Sarthak Chandra, Adv.

For Respondent(s) Mr. Satyendra Kumar, AOR  
Mr. Gaurav Teotia, Adv.  
Mr. Chandra Kant Sharma  
Mr. Gopi Chand, Adv.  
Mr. Amit Sharma, Adv.

Mr. Deepak Singh, AOR  
Dr. Vijay Awana, Adv.  
Mr. Shubham Jaiswal, Adv.  
Mr. Vikrant Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

IA No. 58597/2024

Heard learned counsel for the parties.

The applicant Brijpal Singh has applied for impleadment. The High court by the impugned order passed in a petition under section 482 Cr.PC has directed the State to pay a certain amount with interest to the accused person. The applicant has moved the Application for Impleadment contending that pursuant to the impugned order, the state may recover the amount from the applicant.

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The State in appeal has not sought any relief against the applicant. The applicant as such is not a necessary and a proper party.

Accordingly, the Impleadment Application No. 58597 of 2024 is rejected with liberty to the applicant to take appropriate remedies against the recovery, if any, made against him.

(KANCHAN CHOUHAN)  
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)  
COURT MASTER (NSH)